

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:528
ANSWERED ON:08.07.2009
EMPLOYMENT OF FEMALES IN CIL
Ahir Shri Hansraj Gangaram

Will the Minister of COAL be pleased to state:

- (a) whether any ban has been imposed on employment of female dependents of displaced families in Coal India Ltd. (CIL) and its subsidiary companies;
- (b) if so, the reasons therefor alongwith the details of such displaced families who could not be given employment during the last three years and the current year;
- (c) the reaction of the Government to this gender biased policy of the CIL; and
- (d) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

- (a) As per the Resettlement & Rehabilitation (R&R) Policy of Coal India Ltd. (CIL), there is no ban on employment of female dependents of displaced families in CIL and its subsidiary companies.
- (b) to (d) Do not arise in view of reply to (a) above.